



BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 23 of 2024 (EZ)
(Earlier O. A. No. 729/2023/PB)

In re: News item appearing in News dt. 01.12.2023
titled " बोकारो के कोनार नदी में अवैध रूप से पत्थर का खनन घडल्ले से
जारी, प्रशासन मौन " Applicant(s)

Versus

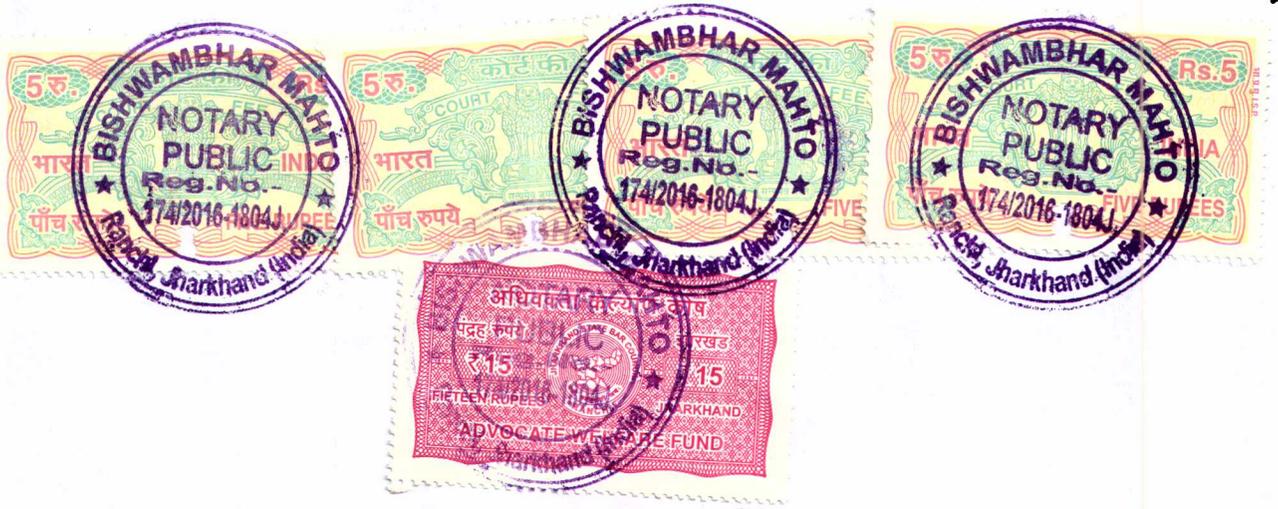
Jharkhand State Pollution Control
Board & Ors. Respondent(s)

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Filed by: -

Surendra Kumar
Advocate
Jharkhand State Pollution Control Board



BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

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जारी, प्रशासन मौन " Applicant(s)**

Versus

**Jharkhand State Pollution Control
Board & Ors. Respondent(s)**

**Affidavit on behalf of Jharkhand State Pollution
Control Board in compliance of the order dated
13/03/2024.**

I, Kamlakant Pathak, S/o of Jitbahan Pathak presently
posted as the Section Head, Dumka Region, JSPCB having
its office at T.A. Division Building, Dhurwa, Ranchi,
Jharkhand and am duly authorized to swear this affidavit

and do here by solemnly state and affirm as follows: -

Authorised under Notaries Act 1952
 & Notaries Rules 1956 Govt. of
 Jharkhand, Ranchi (India)
28 MAY 2024
 Date.....
 Ref. No.....





1. That, at present, I am working and posted as the Section Head, Dumka Region, JSPCB having its office at T.A. Division Building, Dhurwa, Ranchi, Jharkhand and as such, I am well acquainted with all the facts and circumstances of this case.
2. That, I have gone through the order dated 13/03/2024 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and have understood the contents therein.
3. That, I have been authorized to swear this affidavit by the Competent Authority. Further, it is stated that I have gone through the relevant files and records in the present case.
4. That, it is humbly stated and submitted that the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in its order dated 13/03/2024 was pleased to direct the Jharkhand State Pollution Control Board to file a fresh affidavit stating what action has been taken against the persons operating the illegal crusher units and others involved in the matter.
5. That, it is humbly stated and submitted that the Regional Officer, JSPCB Regional Office - Cum -

28 MAY 2024





Laboratory, Hazaribagh vide different letters has directed the proprietors of the three Units to operate the Units only after obtaining Consent to Establish (CTE) and Consent to Operate (CTO) from the Board. The details of the letters issued by the Regional Officer, JSPCB Regional Office - Cum - Laboratory, Hazaribagh is given below in tabular form for the sake of brevity:

S. N.	Name and Address of the Unit	Direction issued vide
1.	M/s Ramayan Stone Works, Sri Dinesh Kumar Barnwal (Prop.), Mouza - Narkikhurd, PO - Bishnugarh, Dist - Hazaribagh.	Letter No. 521 dated 27/03/2024.
2.	M/s Saif Ansari, Sri Saif Ansari (Prop.), Mouza - Narkikhurd, PO - Bishnugarh, Dist - Hazaribagh.	Letter No. 522 dated 27/03/2024.
3.	M/s Om Minerals Works, Sri Ranj Vijay Singh (Prop.), Mouza - Narkikhurd, PO - Bishnugarh, Dist - Hazaribagh.	Letter No. 523 dated 27/03/2024.

Photocopy of Letter No. 521,
522 & 523 dated 27/03/2024 are
annexed and marked as
Annexure-A.

6. That, it is humbly stated and submitted that the Board vide its Ref. No. B - 1274, B - 1275 & B - 1276 dated 24/05/2024 has issued show cause notice to the three



28 MAY 2024



Units by computing the amount of Environmental Compensation to be imposed on them and have asked them to explain their part that why the said amount of Environmental Compensation should not be imposed on them. The details of the Show cause Notices issued by the Board is given below in tabular form for the sake of brevity: -

S. N.	Name and Address of the Unit	Show Cause Notice issued vide	Computed Amount of Environmental Compensation
1.	M/s Ramayan Stone Works, Sri Dinesh Kumar Barnwal (Prop.), Mouza - Narkikhurd, PO - Bishnugarh, Dist - Hazaribagh.	Ref. No. B-1274 dated 24/05/2024.	INR 03,37,500.00/- (Rupees Three Lakhs Thirty-Seven Thousand Five Hundred Only.)
2.	M/s Saif Ansari, Sri Saif Ansari (Prop.), Mouza - Narkikhurd, PO - Bishnugarh, Dist - Hazaribagh.	Ref. No. B-1276 dated 24/05/2024.	INR 03,37,500.00/- (Rupees Three Lakhs Thirty-Seven Thousand Five Hundred Only.)
3.	M/s Om Minerals Works, Sri Ranj Vijay Singh (Prop.), Mouza - Narkikhurd, PO - Bishnugarh, Dist - Hazaribagh.	Ref. No. B-1275 dated 24/05/2024.	INR 03,37,500.00/- (Rupees Three Lakhs Thirty-Seven Thousand Five Hundred Only.)

Photocopy of Ref. No. B - 1274, B - 1275 & B - 1276 dated 24/05/2024 are annexed and marked as **Annexure-B**.

28 MAY 2024





7. That, the Unit in question has till date not submitted reply to the show cause notices issued to them.

8. That, this Affidavit is filed bonafide and in the interest of justice.

9. That the statement made in forgoing paragraphs are true to my knowledge in annexure are true copy of its original.

Authorised under Notaries Act 1952 & Notaries Rules 1958 Govt. of Jharkhand, Ranchi (India)

Kamlakant Pathak
DEPONENT
Signature Attested and Identification of Lawyer
28/05/24

VERIFICATION:

Verified at Ranchi on this the day of 28 MAY, 2024 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

28 MAY 2024

732
Ref. No. Date.....

M. Pathak
28/05/24
NOTARY PUBLIC, RANCHI

Kamlakant Pathak
DEPONENT
Signature Attested and Identification of Lawyer
28/05/24
ENo 1216/98





झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला, पी0टी0सी0 चौक, मटवारी रोड, हजारीबाग।

पत्रांक.....

दिनांक.....

प्रेषक,

जितेन्द्र प्रसाद सिंह,

क्षेत्रीय पदाधिकारी।

सेवा में,

M/s Ramayan Stone Chips,
Sri Dinesh Kumar Barnwal, Prop.
Mauza- Narkikhurd,
PO-Bishnugarh, Dist-Hazaribag.

विषय: वायु प्रदूषण नियंत्रण हेतु आवश्यक उपाय करने के संबंध में।

महाशय,

उपर्युक्त विषय के प्रसंग में सूचित करना है कि दिनांक 12.03.2023 को पर्वद के क्षेत्रीय कार्यालय, हजारीबाग द्वारा आपके स्टोन क्रशर का स्थल निरीक्षण किया गया। स्थल निरीक्षण में निम्न कमियाँ पायी गई :

- (1) क्रशर परिसर के चारों तरफ चहारदिवारी नहीं है।
- (2) क्रशर को आंशिक रूप से ढँका गया है।
- (3) वृक्षों की पर्याप्त संख्या नहीं है।

अतः उपर्युक्त तथ्यों के आलोक में निर्देश दिया जाता है कि पर्वद से स्थापना सहमति एवं संचालन सहमति और प्रदूषण नियंत्रण व्यवस्था का अनुपालन कर ही इकाई का संचालन करें। अन्यथा पर्वद द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 21 के तहत आवश्यक कार्रवाई की जाएगी।

विश्वासभाजन

(जितेन्द्र प्रसाद सिंह)

क्षेत्रीय पदाधिकारी

हजारीबाग, दिनांक 27/03/24

झापांक 521

प्रतिलिपि :- शाखा प्रभारी(हजारीबाग), झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद, राँची को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

JPSS
27-03-2024
(जितेन्द्र प्रसाद सिंह)
क्षेत्रीय पदाधिकारी





पत्रांक

झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला, पी0टी0सी0 चौक, मटवारी रोड, हजारीबाग।

दिनांक.....

प्रेषक

जितेन्द्र प्रसाद सिंह,
क्षेत्रीय पदाधिकारी।

सेवा में

M/s Saif Ansari,
Sri Saif Ansari, Prop.
Mauza- Narkikhurd,
PO-Bishnugarh, Dist-Hazaribag.

विषय: वायु प्रदूषण नियंत्रण हेतु आवश्यक उपाय करने के संबंध में।

महाराज,

उपर्युक्त विषय के प्रसंग में सूचित करना है कि दिनांक 12.03.2023 को पर्षद के क्षेत्रीय कार्यालय, हजारीबाग द्वारा आपके स्टोन क्रशर का स्थल निरीक्षण किया गया। स्थल निरीक्षण में निम्न कमियाँ पायी गई :

- (1) क्रशर परिसर के चारों तरफ चहारदिवारी नहीं है।
- (2) क्रशर को ढँका नहीं गया है।
- (3) वृक्षों की पर्याप्त संख्या नहीं है।
- (4) पानी छिडकाव की पर्याप्त व्यवस्था नहीं है।

अतः उपर्युक्त तथ्यों के आलोक में निर्देश दिया जाता है कि पर्षद से स्थापना सहमति एवं संचालन सहमति और प्रदूषण नियंत्रण व्यवस्था का अनुपालन कर ही इकाई का संचालन करें। अन्यथा पर्षद द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 21 के तहत आवश्यक कार्रवाई की जाएगी।

विश्वासभाजन

(जितेन्द्र प्रसाद सिंह)
क्षेत्रीय पदाधिकारी

हजारीबाग, दिनांक 23/03/24

जापांक 522

प्रतिलिपि :- शाखा प्रभारी(हजारीबाग), झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद, राँची को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

JP 885
23.03.2024
(जितेन्द्र प्रसाद सिंह)
क्षेत्रीय पदाधिकारी





पत्रांक

झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
क्षेत्रीय कार्यालय-सह-प्रयोगशाला, पी0टी0सी0 चौक, मटवारी रोड, हजारीबाग।
दिनांक

प्रेषक,

जितेन्द्र प्रसाद सिंह,
क्षेत्रीय पदाधिकारी।

सेवा में,

M/s Om Minerals Works,
Sri Ranj Vijay Singh, Prop.
Mauza- Narkikhurd,
PO-Bishnugarh, Dist-Hazaribag.

विषय: वायु प्रदूषण नियंत्रण हेतु आवश्यक उपाय करने के संबंध में।

महाशय,

उपर्युक्त विषय के प्रसंग में सूचित करना है कि दिनांक 12.03.2023 को पर्षद के क्षेत्रीय कार्यालय, हजारीबाग द्वारा आपके स्टोन क्रशर का स्थल निरीक्षण किया गया। स्थल निरीक्षण में निम्न कमियाँ पायी गईं :

- (1) क्रशर परिसर के चारों तरफ चहारदिवारी नहीं है।
- (2) क्रशर को ढँका नहीं गया है।
- (3) वृक्षों की पर्याप्त संख्या नहीं है।
- (4) पानी छिडकाव की पर्याप्त व्यवस्था नहीं है।

अतः उपर्युक्त तथ्यों के आलोक में निर्देश दिया जाता है कि पर्षद से स्थापना सहमति एवं संचालन सहमति और प्रदूषण नियंत्रण व्यवस्था का अनुपालन कर ही इकाई का संचालन करें। अन्यथा पर्षद द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 21 के तहत आवश्यक कार्रवायी की जाएगी।

विश्वासभाजन

ज्ञापक 523

प्रतिलिपि :- शाखा प्रभारी(हजारीबाग), झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद, राँची को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

(जितेन्द्र प्रसाद सिंह)
क्षेत्रीय पदाधिकारी

हजारीबाग दिनांक 27/3/24

JP 885
27.03.2024
(जितेन्द्र प्रसाद सिंह)
क्षेत्रीय पदाधिकारी





110
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद

Jharkhand State Pollution Control Board

नगर प्रशासन भवन, एच0ई0सी0, धुर्वा, राँची

दूरभाष : 2400851, 2400852, 2400979 फ़ैक्स : 0651- 2400850 / 138,

Web: www.jspcb.nic.in (new) www.jspcb.org (old)

E-mail: ranchijspcb@gmail.com

A-'B'
X

Ref. No. B-1274

Date 24/05/2024

From,

Ram Pravesh Kumar
Section Head, Hazaribagh

etc

To,

M/s Ramayan Stone Chips,
Sri Dinesh Kumar Barnwal,
Mauza- Narkikhurd,
PO- Bishnugarh, Distt- Hazaribagh

Sub: Show-cause notice under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981-reg.

Ref.: Letter issued by Regional Officer, Regional Office, JSPCB, Hazaribagh vide ref. no. 521, dated 27.03.2024.

With reference to the above noted subject and referred letter, this is to inform you that an inspection was carried out by Regional Officer, Regional Office, JSPCB, Hazaribagh.

Whereas, during inspection, following observations were found:-

- (i) **No Boundary wall was found constructed all along the four sides of the unit;**
- (ii) **Crusher was not found covered;**
- (iii) **Adequate tree plantation has not been made;**

Whereas, the competent authority has ordered to calculate the Environmental Compensation against your unit as per the report of the CPCB In house committee on Methodology for Assessing Environmental Compensation and Action Plan to utilize the fund. The detail of calculation of Environmental Compensation is detailed as below:

N Nature of violation – Discharges in violation of consent conditions, mainly prescribed standards/consent limits.

Basis to levy the Environmental Compensation – Pollution Index

The environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC – Environmental Compensation

PI – Pollution Index of Industrial Sector

N – Number of days of violation took place



998/DKC/OONF/MC



R – A factor in rupees for EC
S – Factor of scale of operation
LF – Location Factor

Now in this case,

PI is to be taken as 50 as the industry belongs to Orange category (Stone Crusher) (as per CPCB's guidelines.)

N is to be taken as 54 days from 19.01.2024 to 12.03.2024 (N – Number of days of violation took place is the period between the day of violation observed/ due date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC).

R is to be taken as 250 (as per CPCB's guidelines).

S is to be taken 0.5 as the unit belongs to micro Scale Unit as per Notification No. - S.O. 1702(E).—dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.00 as the total population of Ramgarh town is less than one million as per Census Data 2011 (District Census Handbook, Ramgarh).

Therefore,

$$\begin{aligned} \text{EC (Per day)} &= \text{PI} \times \text{R} \times \text{S} \times \text{LF} \\ &= 50 \times 250 \times 0.5 \times 1 \\ &= \text{INR } 6,250 \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be INR 6,250/- the total Environmental compensation for 54 days comes out to be **INR 3,37,500/-** (i.e. **Rupees Three Lacs Thirty Seven Thousand Five Hundred**).

Now, therefore, by exercising the powers conferred under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981; a show-cause notice is being issued and you are directed to attend the shows - cause on **07.06.2024** at 11.00 AM in the office chamber of Member Secretary with proper documents and photographs in support of your statement and to explain why not environmental compensation as calculated above be levied to you.

This issues with the approval of competent authority.

Sd/-

(Ram Pravesh Kumar)
 Section Head, Hazaribagh

Memo No. B-1274

Ranchi, Dated 24/05/2024

Copy to: The Regional Officer, JSPCB Regional Office - cum - Laboratory, Hazaribagh for information and necessary action from his end.

24/05/24
 (Ram Pravesh Kumar)
 Section Head, Hazaribagh





झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद

Jharkhand State Pollution Control Board

नगर प्रशासन भवन, एच0ई0सी0, धुर्वा, राँची

दूरभाष : 2400851, 2400852, 2400979 फ़ैक्स : 0651- 2400850 / 138,

Web: www.jspcb.nic.in (new) [www.jspcb.org\(old\)](http://www.jspcb.org(old))

E-mail: ranchijspcb@gmail.com



Ref. No. B-1275

Date 24/05/2024

From,

Ram Pravesh Kumar
Section Head, Hazaribagh

etc

To,

M/s Om Minerals Works,
Sri Ranj Vijay Singh,
Mauza- Narkikhurd,
PO- Bishnugarh, Distt- Hazaribagh

Sub: Show-cause notice under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981-reg.

Ref.: Letter issued by Regional Officer, Regional Office, JSPCB, Hazaribagh vide ref. no. 523, dated 27.03.2024.

With reference to the above noted subject and referred letter, this is to inform you that an inspection was carried out by Regional Officer, Regional Office, JSPCB, Hazaribagh.

Whereas, during inspection, following observations were found:-

- (i) **No Boundary wall was found constructed all along the four sides of the unit;**
- (ii) **Crusher was not found covered;**
- (iii) **Adequate tree plantation has not been made;**
- (iv) **Sufficient arrangement of water sprinkling has not been provided.**

Whereas, the competent authority has ordered to calculate the Environmental Compensation against your unit as per the report of the CPCB In house committee on Methodology for Assessing Environmental Compensation and Action Plan to utilize the fund. The detail of calculation of Environmental Compensation is detailed as below:

Nature of violation – Discharges in violation of consent conditions, mainly prescribed standards/consent limits.

Basis to levy the Environmental Compensation – Pollution Index

The environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC – Environmental Compensation

PI – Pollution Index of Industrial Sector

N – Number of days of violation took place



096/DKC/OONF/MC



R – A factor in rupees for EC
S – Factor of scale of operation
LF – Location Factor

Now in this case,

PI is to be taken as 50 as the industry belongs to Orange category (Stone Crusher) (as per CPCB's guidelines.)

N is to be taken as 54 days from 19.01.2024 to 12.03.2024 (N – Number of days of violation took place is the period between the day of violation observed/duce date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC).

R is to be taken as 250 (as per CPCB's guidelines).

S is to be taken 0.5 as the unit belongs to micro Scale Unit as per Notification No. - S.O. 1702(E).—dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.00 as the total population of Ramgarh town is less than one million as per Census Data 2011 (District Census Handbook, Ramgarh).

Therefore,

$$\begin{aligned} \text{EC (Per day)} &= \text{PI} \times \text{R} \times \text{S} \times \text{LF} \\ &= 50 \times 250 \times 0.5 \times 1 \\ &= \text{INR } 6,250 \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be INR 6,250/- the total Environmental compensation for 54 days comes out to be **INR 3,37,500/-** (i.e. **Rupees Three Lacs Thirty Seven Thousand Five Hundred**).

Now, therefore, by exercising the powers conferred under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981; a show-cause notice is being issued and you are directed to attend the shows – cause on **07.06.2024** at 11.00 AM in the office chamber of Member Secretary with proper documents and photographs in support of your statement and to explain why not environmental compensation as calculated above be levied to you.

This issues with the approval of competent authority.

Sd/-

(Ram Pravesh Kumar)
 Section Head, Hazaribagh

Memo No. B-1275

Ranchi, Dated 24/05/2024

Copy to: The Regional Officer, JSPCB Regional Office – cum – Laboratory, Hazaribagh for information and necessary action from his end.

(Ram Pravesh Kumar)
 Section Head, Hazaribagh





झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद

Jharkhand State Pollution Control Board

नगर प्रशासन भवन, एच0ई0सी0, धुर्वा, राँची

दूरभाष : 2400851, 2400852, 2400979 फ़ैक्स : 0651- 2400850 / 138,

Web: www.jspcb.nic.in (new) www.jspcb.org (old)

E-mail: ranchijspcb@gmail.com



Ref. No. B-1276

Date 24/05/2024

From,

Ram Pravesh Kumar
Section Head, Hazaribagh

otc

To,

M/s Saif Ansari
Mauza- Narkikhurd,
PO- Bishnugarh, Distt- Hazaribagh

Sub: Show-cause notice under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981-reg.

Ref: Letter issued by Regional Officer, Regional Office, JSPCB, Hazaribagh vide ref. no. 522, dated 27.03.2024.

With reference to the above noted subject and referred letter, this is to inform you that an inspection was carried out by Regional Officer, Regional Office, JSPCB, Hazaribagh.

Whereas, during inspection, following observations were found:-

- (i) **No Boundary wall was found constructed all along the four sides of the unit;**
- (ii) **Crusher was not found covered;**
- (iii) **Adequate tree plantation has not been made;**
- (iv) **Sufficient arrangement of water sprinkling has not been provided.**

Whereas, the competent authority has ordered to calculate the Environmental Compensation against your unit as per the report of the CPCB In house committee on Methodology for Assessing Environmental Compensation and Action Plan to utilize the fund. The detail of calculation of Environmental Compensation is detailed as below:

Nature of violation – Discharges in violation of consent conditions, mainly prescribed standards/consent limits.

Basis to levy the Environmental Compensation – Pollution Index

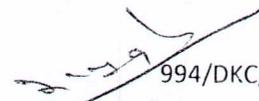
The environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC – Environmental Compensation
PI – Pollution Index of Industrial Sector
N – Number of days of violation took place
R – A factor in rupees for EC




994/DKC/OONF/MC



S – Factor of scale of operation

LF – Location Factor

Now in this case,

PI is to be taken as 50 as the industry belongs to Orange category (Stone Crusher) (as per CPCB's guidelines.)

N is to be taken as 54 days from 19.01.2024 to 12.03.2024 (N – Number of days of violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC).

R is to be taken as 250 (as per CPCB's guidelines).

S is to be taken 0.5 as the unit belongs to micro Scale Unit as per Notification No. - S.O. 1702(E).—dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.00 as the total population of Ramgarh town is less than one million as per Census Data 2011 (District Census Handbook, Ramgarh).

Therefore,

$$\begin{aligned} \text{EC (Per day)} &= \text{PI} \times \text{R} \times \text{S} \times \text{LF} \\ &= 50 \times 250 \times 0.5 \times 1 \\ &= \text{INR } 6,250 \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be INR 6,250/- the total Environmental compensation for 54 days comes out to be **INR 3,37,500/-** (i.e. **Rupees Three Lacs Thirty Seven Thousand Five Hundred**).

Now, therefore, by exercising the powers conferred under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981; a show-cause notice is being issued and you are directed to attend the shows – cause on 07.06.2024 at 11.00 AM in the office chamber of Member Secretary with proper documents and photographs in support of your statement and to explain why not environmental compensation as calculated above be levied to you.

This issues with the approval of competent authority.

Sd/-

(Ram Pravesh Kumar)
Section Head, Hazaribagh

Memo No. B-1276

Ranchi, Dated 24/05/2024

Copy to: The Regional Officer, JSPCB Regional Office – cum – Laboratory, Hazaribagh for information and necessary action from his end.

(Ram Pravesh Kumar)
Section Head, Hazaribagh

